NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(18)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : TCP/116/(IB)/2017

NAME OF THE PETITIONER(S) : AMALAGAMATIONS REPCO LTD

NAME OF THE RESPONDENT(S) : VISUWAM AUTO SPARES PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE
1.	R. MEDHYASHANKAR R. ASHOKKUMAR	Counsel For Respondent	
2.	A. VIDYA B. SHAKTHI PRIYA (FOR KING & PARTRIDGE)	COUNSEL FOR PETITIONER	A. Vidya.

ORDER

Counsel representing both the parties are present. Counsel for petitioner placed a copy of the order of this Bench in CP 546/IB/2017 wherein the respondent and in the present petition is one and the same. As seen in the copy of the said order, proceedings for insolvency have been initiated and moratorium is also declared. It is submitted that the Adjudicating Authority has made a reference to the IBBI for suggesting the name of an IRP and the communication from IBBI is still awaited in this regard. In view of the observations made in CP/546/IB/2017, the petitioner is directed to approach the IRP and submit their claim before him. In view of the above, the matter stands closed.

K Anantha Padmanabha Swamy
Member (Judicial)

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